

PUNJAB VIDHAN SABHA

Bill No. 41-PLA-2016

THE PUNJAB MUNICIPAL CORPORATION (SECOND AMENDMENT)

BILL, 2016

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BILL

further to amend the Punjab Municipal Corporation Act, 1976.

BE it enacted by the Legislature of the State of Punjab in the Sixty-seventh Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab Municipal Corporation (Second Amendment) Act, 2016. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Municipal Corporation Act, 1976, in section 47, for sub-section (1), the following sub-section shall be substituted, namely :— Amendment in section 47 of Punjab Act 42 of 1976.

“(1) The Government shall, by notification in the Official Gazette, appoint a Group ‘A’ officer of the Government as the Commissioner of the Corporation.”

STATEMENT OF OBJECTS AND REASONS

The Punjab Municipal Corporation (Second Amendment) Bill, 2016

The State Government has decided to make changes in the Punjab Municipal Corporation Act, 1976 regarding appointment of class I officer as Commissioner of a Municipal Corporation. Accordingly, the present Bill, i.e. the Punjab Municipal Corporation (Second Amendment) Bill, 2016 aims to make suitable amendments in the Punjab Municipal Corporation Act, 1976. Hence this Bill.

ANIL JOSHI,

Minister for Local Government, Punjab.

CHANDIGARH :

The 14th September, 2016.

SHASHI LAKHANPAL MISHRA,

Secretary.

N.B.— The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 14th September, 2016 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).